(b) to (e) State Government has reported that one accused was detained under PSA and lodged in a Jail on 21.09.2016. Later on, on the basis of birth certificate produced by the accused, he was shifted to Juvenile Home. The accused was subsequently, released on 15.12.2016 as per direction of High Court of Jammu and Kashmir. State Government has further reported that presently, no minor is detained under PSA.

Vacancies in NHRC

4535. SHRI HARIVANSH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that there are a large number of vacant posts in the National Human Rights Commission (NHRC);
 - (b) if so, since when they are lying vacant; and
 - (c) what steps are being taken to fill up these vacancies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) The information is being collected and will be laid on the Table of the House.

Criminal cases against private security agencies

4536. SHRI K. SOMAPRASAD: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has any data of the criminal cases registered against private security agencies and their staff;
 - (b) if so, the details for the last three years, year-wise and State-wise;
- (c) whether Government is planning to take any measures to ensure the quality of private security agencies; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) As per Private Security Agencies (Regulation) Act, 2005, the responsibility of regulation and licensing of private security agencies lies with State Governments. This Ministry does not maintain any database or information regarding criminal cases registered against Private Security Agencies or Private Security Guards.

(c) and (d) In order to regulate the working of the Private Security Agencies, the Central Government has enacted the PSAR Act, 2005 and has notified the Private Security

Agencies Central Model Rules, 2006. Further, for effective enforcement of the Act, various measures are taken from time to time.

CRPF personnel killed in naxal affected areas

4537. SHRI DARSHAN SINGH YADAV:

SHRI P. BHATTACHARYA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of CRPF personnel killed in the naxal affected areas during the last two years;
- (b) the number of personnel who lost their lives due to depression, heart attack and malaria, etc. and how many were killed by the naxalites;
- (c) whether Government would take some steps to boost the morale of the personnel working in adverse conditions; and
 - (d) if so, by when and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) The number of CRPF personnel martyred in LWE affected States during the last two years, State-wise details are as under:

States	Year			
	2015	2016	2017 (as on 04.04.2017)	
Bihar	02	11	00	
Chhattisgarh	03	18	13	
Jharkhand	00	02	00	
Total	05	31	13	

(b) Details of CRPF personnel who lost their lives due to depression, heart attack and malaria etc. is as under:

Year	Heart attack	Malaria/Dengue	Depression/Suicide	Others	Total
2015	82	13	35	277	407
2016	92	05	26	353	476